

foreign capital. Now that the industrial policy is on the anvil, may I ask the Minister what they are going to decide? Are we thinking of nationalising plantations? If not, why not? There is no case stronger than that of plantations to be taken over by the Government. Plantations have developed, because they got very cheap land in our country. 230 square miles of land were purchased about a hundred years ago for Rs. 5,000 by a company and that company is called the Kannan Devan Company today. They employ very cheap labour and derive huge profits, which should really go to the national coffer. Because these plantations have been developed for the benefit of the metropolitan country, there is foreign grip over them at every stage. Therefore, it is high time that we think of nationalising this industry.

I now pass on to something which may not be very creditable to the Ministry and the officers in it. We have got the Rubber Board. We have too many Boards and it is one. The Rubber Board submitted a plan for replanting 70,000 acres of rubber within the next ten years at the rate of 7,000 acres per year.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Punnoose: I will just conclude. Planting has to be done in June and they sent up the plan in December. The plan is somewhere here and the wise men in the Ministry are discussing and discussing. Seasons do not wait for the Ministers to conclude their discussions. The rains will come and go and the replanting of 7,000 acres this year and the big scheme placed before the country is going to be a fiasco, for which the inefficiency, the incompetence and the unimaginative procedure of the Ministry is responsible.

Mr. Deputy-Speaker: The hon. Minister will reply day after tomorrow.

—————
COMMITTEE ON PRIVATE
MEMBERS' BILL AND RESO-
LUTIONS

Shri Altekar (North Satara): I beg to move:

"That this House agrees with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th April, 1956."

This report is in connection with the allotment of time. Out of the 3½ hours allotted to the first Resolution of Shri G. D. Somani, 1 hour and 6 minutes have already been taken up and 2 hours and 24 minutes are left. The next Resolution is that of Shri M. S. Gurupadaswamy on nationalisation of banks for which 2½ hours are allotted. There are other Resolutions also for which the time has been stated in the Report. Five minutes are already over and I would request you, Sir, to extend the time by five minutes, so that Shri Gurupadaswamy may be on his legs to move his Resolution.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th April, 1956."

The motion was adopted.

RESOLUTION RE. APPOINTMENT
OF A COMMITTEE ON INDUS-
TRIAL AND COMMERCIAL STATE
UNDERTAKINGS

Mr. Deputy-Speaker: The House will now resume further discussion of the Resolution moved by Shri G. D. Somani on the 31st March, 1956 regarding Appointment of a Committee on industrial and commercial State undertakings.

Out of 3½ hours allotted for the discussion of the Resolution, 1 hour and 6 minutes have already been taken up and 2 hours and 24 minutes are left for its further discussion today.

Shri K. P. Tripathi may continue his speech.

Shri K. P. Tripathi (Darrang): The other day I had just started. The question in my mind was, what was the intention with which this Resolution has been moved.

Mr. Deputy-Speaker: The hon. Member will excuse me for one second. There are a large number of hon. Members who want to participate in the debate on this Resolution, because it is an important one covering a very wide field. If the hon. Members so feel, they might put on themselves some time limit.

Shri Feroze Gandhi (Pratapgarh Distt.—West cum Rae Bareli Distt.—East): This is an important Resolution and the time may be extended.